

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

(21) C.P.(IB)-1374(MB)/2019

CORAM:

**SHRI M.K. SHRAWAT  
MEMBER (J)**

**SHRI CHANDRA BHAN SINGH  
Member (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **26.09.2019**

NAME OF THE PARTIES: Epigram.  
V/s  
Swiss Entertainment Pvt Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

**ORDER**

1. The Learned Representatives for both the sides are present.
2. Respondent is directed to file Reply and serve a copy on the other side in advance. Petitioner, if deem fit directed to file Rejoinder before the next date of hearing.
3. By the consent the matter is adjourned to **21.11.2019**.

Sd/-  
**CHANDRA BHAN SINGH**  
Member (Technical)

26.09.2019  
Jd

Sd/-  
**M.K. SHRAWAT**  
Member (Judicial)